

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.310

Appeal No. 856/252/ND/2018

IN THE MATTER OF:

Income tax officer Ward -1(4)

Vs.

ROC

.... APPELLANT

....RESPONDENT

SECTION

U/s 252 Companies Act 2013

Order delivered on 17.11.2022

CORAM:

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

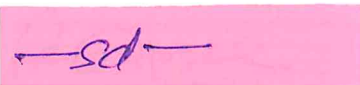
For the Appellant : Mr. Puneet Rai, Adv. Sr. St. Counsel for Income tax
alongwith Mr. Nikhil Jain, Advocate

For the Respondent :


ORDER

Heard Mr. Puneet Rai, Sr. St. Counsel for the I.T. Department. There is no objection by the ROC. Ld. Counsel for the Appellant/I.T. Department shall file brief synopsis within two days.

Order **reserved.**



(DR. BINOD KUMAR SINHA)
MEMBER (TECHNICAL)



(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)